

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 107/TT/2014

Date: 3.8.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of Transmission Tariff from 01.04.2014 to 31/03/2019 for (A) 765 kV S/C Bareilly- Lucknow Transmission Line at 400 KV Level, (B) One Circuit of 400 kV D/C Bareilly (New) - Bareilly (Existing) Transmission Line under "Northern Region System Strengthening Scheme XXI" in Northern Region

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 4.9.2015:-

- a) A copy of the Investment Approval certified by Company Secretary;
- b) Repayment schedule for SBI Loans (as per Form-9c);
- c) Date of Drawl, Rate of interest, Repayment schedule and Exchange Rate for FC Bond (as per Form-9c);
- d) If there is any default in interest payment on loan, details thereof;
- e) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the Assets, indicating amount of Capital Liabilities in Gross Block;
- f) Computation of interest during construction for the Assets for the following periods:-
  - (i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) (1) of 2014 Tariff Regulations;
  - (ii) If there is any delay in completion of the Assets, from Scheduled COD to actual COD of the Assets.

- g) Detailed break-up of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the asset covered in the instant petition;
  - h) Details of IEDC incurred during the period of delay in commissioning of the Assets (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any;
  - i) Form-9 (Details of allocation of corporate loans to various transmission elements), Form-9A (Details of project Specific Loan), Form-12A (IEDC), Form-12B (Draw down schedule for calculation of IDC & Financing charges);
  - j) Revised Form-9D (Loans in Foreign Currency) in respect of the assets;
  - k) Details as per Form-9D indicating the repayment effective date;
  - l) In the instant petition, Asset-B has been indicated as one ckt. which is part of the D/C line defined under the scope of the project. In the light of element defined as per Regulation (3)(21) and Regulation 6 (1) (ii) of 2014 Tariff Regulations, why the tariff for the present one ckt. should not be considered in future along with the 2<sup>nd</sup> ckt. after it is commissioned; and
  - m) The working of Effective Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.
2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) as sought in para (f) above, in the registry of the Commission, by 4.9.2015.

Yours faithfully,

Sd/  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)